

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).5812/2020

(Arising out of impugned final judgment and order dated 02-12-2019 in CM(M) No.686/2019 passed by the High Court of Delhi at New Delhi)

B.P. NAAGAR &amp; ORS.

Appellant(s)

VERSUS

RAJ PAL SHARMA

Respondent(s)

([HEARD BY: HON. C.T. RAVIKUMAR AND HON. SUDHANSHU DHULIA, JJ.]  
IA No. 41075/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 28-07-2023 This matter was called on for pronouncement of judgment today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Avinash Kr. Lakhanpal, AOR  
Mr. Piyush Lakhanpal, Adv.  
Mr. Dhiraj Kumar, Adv.  
Mr. Rahul Kumar Singh, Adv.  
Mr. Navin Kumar, Adv.

For Respondent(s) Mr. Sudhir Kumar Gupta, AOR

1. Hon'ble Mr. Justice C.T. Ravikumar pronounced the judgment of the Bench comprising of His Lordship and Hon'ble Mr. Justice Sudhanshu Dhulia.

2. Leave granted.

3. The Civil Appeal is disposed of in terms of the Non-Reportable Signed Judgment.

4. Pending application(s), if any, shall stand disposed of.

(VIJAY KUMAR)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)

(The Non-Reportable Signed Judgment is placed on the file)